GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

UNSTARRED QUESTION NO. 708 TO BE ANSWERED ON 23.07.2018

NATIONAL POLICY FOR DOMESTIC WORKERS

708. SHRI A. ARUNMOZHITHEVAN: DR. P. VENUGOPAL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is true that the draft national policy for domestic workers is likely to be announced and if so, the details thereof;
- (b)whether it is also true that the draft national policy for domestic workers will leave it to States to set up boards to register workers, to bring them into the social security net and to fix minimum wages and working timings and if so, the details thereof;
- (c)whether it is a fact that the domestic workers' Union and NGOs, who have been demanding a central legislation, providing for inter State registrations of domestic workers with centrally set norms for wages, working hours and social security benefits, have expressed disappointment at the draft; and
- (d)if so, the details thereof?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

- (a) to (d): Discussions are underway regarding a Policy for Domestic Workers, the salient features of which are as follows:
 - i. Inclusion of Domestic Workers in the existing legislations
- ii. Registration of Domestic workers.

- iii. Right to form their own associations, trade unions
- iv. Right to have minimum wages, access to social security, protection from abuse, harassment, violence
- v. Right to enhance their professional skills
- vi. Protection of Domestic Workers from abuse and exploitation
- vii. Domestic Workers to have access to courts, tribunals, etc.
- viii. Establishment of a mechanism for regulation of placement agencies.

These salient features were also put up on the Ministry's Website for inviting the comments of the general public. Many of the State Government like Rajasthan, Kerala, Punjab, Tamilnadu and Tripura have included domestic workers in the schedule of the Minimum Wages Act and workers are, therefore, entitled to file cases before the concerned authorities in case of any grievance in this regard.
